

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL**

IN THE MATTER OF
ORIGINAL APPLICATION NO. 248/2024 (CZ)

SUNIL KUMAR SAINI

....APPLICANT

VERSUS

RSPCB AND OTHERS

....RESPONDENTS

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क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
जयपुर (उत्तर)

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Pragya

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
जयपुर (सितलर)

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL**

IN THE MATTER OF
ORIGINAL APPLICATION NO. 248/2024 (CZ)

SUNIL KUMAR SAINI

....APPLICANT

VERSUS

RSPCB AND OTHERS

....RESPONDENTS

**REPORT IN COMPLIANCE OF THE ORDER DATED
25.04.2025 PASSED BY THE NATIONAL GREEN
TRIBUNAL, CENTRAL ZONE, BHOPAL ON BEHALF
OF REGIONAL OFFICER, JAIPUR (NORTH)**

It is humbly submitted by the Respondent No. 1 as under:

1. That this Hon'ble Tribunal vide its order dated 25.04.2025 directed the Rajasthan State Pollution Control Board to submit the report regarding applicability of CTO and its compliances by all the respondent units and in case of any violation of

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राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
जयपुर (उत्तर)

environment rules, take remedial measures and action according to the rules.

2. That in compliance of the directions passed by this Hon'ble Tribunal, the report of the Regional Officer, Rajasthan State Pollution Control Board, Jaipur (North) is as follows:

a. It is submitted that all the three Respondent units have previously applied for consent and following applications were pending with State Board :-

Respondent no.2: M/s Shri Govind Engineering has obtained Acknowledgement from the State Board vide letter dated 07.11.2023. Unit has applied for Consent to Establish (CTE) and Consent to Operate (CTO) under the provisions of the Water Act, 1974 and the Air Act,1981 on 25.12.2024.

Respondent no.3: M/s Shankar Engineering Works has applied for Consent to Operate (CTO) under the provisions of the Water Act, 1974 and the Air Act,1981 on 29.12.2024.



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जयपुर (उत्तर)

Respondent no.4: M/s Tanuj Industries had applied for Consent to Establish (CTE) on 31.10.2023 and the application was refused by the State Board vide letter dated 31.01.2024 for the reasons mentioned therein. The Unit has applied for Consent to Establish (CTE) and Consent to Operate (CTO) under the provisions of the Water Act, 1974 and the Air Act, 1981 on 30.12.2024.

That after examination of applications and for non-compliances observed during inspection, State Board has issued show cause notice to the units on 22.01.2025.

A true copy of the show cause notices dated 22.01.2025 are marked and annexed collectively as **Annexure - 1 (Colly)**

b. **Status of pending applications of all three units is as under:**

It is submitted that the Respondent Units failed to submit the reply of Show cause notice dated 22.01.2025, therefore applications for CTE and CTO of M/s Shri Govind Engineering and M/s


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राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
जयपुर (उत्तर)

Tanuj Industries were refused vide letter dated 19.02.2025 and application for CTO of M/s Shankar Engineering Works was refused vide letter dated 11.02.2025.

Out of all three units, M/s Tanuj industries and M/s Shri Govind engineering has again submitted applications for consent, whereas M/s Shankar engineering works has not submitted application for consent, therefore show cause notice for intended directions for closure was issued to M/s Shankar engineering vide letter dated 23.04.2025.

A true copy of the show cause notice dated 23.04.2025 issued to M/s Shankar engineering is marked and annexed as **Annexure - 2**

It is submitted that noise monitoring of M/s Tanuj industries and M/s Shri Govind engineering was again carried out by Board officials on 10.06.2025. As per analysis report results were exceeding the prescribed limits, therefore industries were directed to install PU sheets of 20 mm at all the noise generating equipment.


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राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
जयपुर (उत्तर)

After that M/s Shankar engineering works has also submitted application for consent to operate vide application dated 19.06.2025.

Now, all the industries have submitted that they have installed PU sheets at all the noise generating equipment vide letter dated 19.07.2025.

The units were inspected and Noise monitoring of all three units were again carried out by Board officials on 25.07.2025. As per analysis report, results are within prescribed limits.

A true copy of the noise monitoring report is attached and marked as **Annexure- 3**

- c. The State Board has disposed the pending applications submitted by the units and have issued CTE/CTO to all the three units. Present status of consent of all three units is as under:

Respondent no.2 (M/s Shri Govind Engineering): Unit has applied for Consent to Establish (CTE) on 05.03.2025 and Consent to



Prasanna
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जयपुर (उत्तर)

Operate (CTO) on 22.07.2025 under the provisions of the Water Act, 1974 and the Air Act, 1981 under orange category. The state Board has issued CTE and CTO vide letter dated 29.07.2025 and the CTO is valid upto 30.06.2035.

A true copy of CTE and CTO dated 29.07.2025 are attached and collectively marked as **Annexure- 4 (Colly)**

Respondent no.3 (M/s Shankar Engineering Works): Unit has applied for one time Acknowledgement/Consent to Operate (CTO) under the provisions of the Water Act, 1974 and the Air Act, 1981 under Green category on 19.06.2025. The state Board has issued one time Acknowledgement vide letter dated 29.07.2025. A true copy of one time Acknowledgement dated 29.07.2025 is attached and marked as **Annexure- 5**

Respondent no.4 (M/s Tanuj Industries): Unit has applied for Consent to Establish (CTE) on 18.03.2025 and Consent to Operate (CTO) on

22.07.2025 under the provisions of the Water Act, 1974 and the Air Act, 1981 under orange category. The state Board has issued CTE and CTO vide letter dated 29.07.2025 and the CTO is valid upto 30.06.2035.

A true copy of CTE and CTO dated 29.07.2025 are attached and collectively marked as **Annexure- 6**



Regional Officer, Jaipur (North)
Rajasthan State Pollution Control Board

क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल
जयपुर (उत्तर)



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E-mail ID : rorpcb.jaipur@gmail.com
Phone: 0141-2850100

Regd. Post/Email

F.No. RPCB/ROJP/N/AMR-270/1598

Date: - 22/01/2025

M/s Shri Govind Engineering,
Kh. No. 399, Village- Harmada,
Tehsil- Rampura Dabri, District-Jaipur.

Sub: - Show cause notice for intended refusal of Consent to Establish & Consent to Operate applications under section 25/26 of Water (Prevention & Control of Pollution) Act 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and intended direction for closure under section 33 (A) of Water (Prevention & Control of Pollution) Act 1974 and under section 31 (A) of Air (Prevention & Control of Pollution) Act 1981 for your plant at **Kh. No. 399, Village- Harmada, Tehsil- Rampura Dabri, District-Jaipur.**

Ref: - 1. Consent to Establish & Consent to Operate applications dated 25.12.2024.
2. Hon'ble NGT Order dated 26.11.2024 in OA No. 248/2024.
3. Inspection report dated 08.01.2025.

Sir,

1. Whereas, the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan with effect from 23.03.1974 and has been enacted to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
2. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") came into force in the State of Rajasthan with effect from 16.05.1981 and has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, Section 25/26 of the Water Act provides that no person shall without the previous Consent of the State Board, establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.

4. And whereas, under the provisions of Section 21 of the Air Act, no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board
5. And whereas, keeping this in view the Rajasthan State Pollution Control Board (herein after called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air and water pollution.
6. And whereas, the unit is being operated in the name & style of **Shri Govind Engineering**, (herein after referred to as the 'unit') at **Kh. No. 399, Village-Harmada, Tehsil- Rampura Dabri, District-Jaipur**.
7. And whereas, Hon'ble NGT passed an order dated 26.11.2024 in OA No. 248/2024 Sunil Kumar Saini V/s RSPCB & Ors in reference to complaint related to noise, air, and water pollution in Mahadev Nagar, Harmada, Jaipur.
8. And whereas, unit has submitted Consent to Establish-fresh & Consent to Operate-fresh applications on dated 25.12.2024.
9. **And whereas, the referred applications were examined by the State Board and following deficiencies w.r.t. documents/information have been observed:**
 - **Unit has not submitted actual date of commencement along with documentary evidence i.e. copy of first sale bill, without which adequacy of fee cannot be adjudged.**
 - **Unit has not submitted document of land ownership/ rent agreement.**
 - **Distance certificate issued from competent authority for proposed project from Eco sensitive zones, Jamwaramgarh, Sariska, Nahargarh wild life sanctuary, Sariska Tiger Reserve, Critical tiger habitat etc. has not been submitted.**
 - **Unit has submitted application at Kh. No. 399, Village- Harmada, Tehsil- Rampura Dabri, Jaipur, whereas unit named M/s Shankar Engineering Works and M/s Tanuj Industries have also submitted application at the same site address, matter needs clarification.**
10. **And whereas, in reference to Hon'ble NGT order dated 26.11.2024, Ambient air quality monitoring was carried out by officials of RSPCB on 08.01.2025 at rooftop of complainant's house when the unit was operational and observed that Particulate Matter was found to be 219 µg/m³, which is exceeding the prescribed limit of 100 µg/m³.**
11. **And whereas, in reference to Hon'ble NGT order dated 26.11.2024, Ambient level noise monitoring was carried out by officials of RSPCB on 08.01.2025 at**

main gate of complainant's house when the unit was operational and observed that noise level (L_{eq}) was found to be 60.1 dB, which is exceeding the prescribed limit of 55 dB.

12. And whereas, the above observation clearly reveals that industry has violated the provisions of the Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

13. And whereas, above stated violations of the provisions of the Water Act & Air Act have been viewed seriously by the Board.

14. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31(A) of the Air Act and 33(A) of the Water Act and in performance of their functions under the said Act, issue direction in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which include the power to direct: -

- a). **The closure, prohibition or regulation of any industry, operation, or process or**
- b). **Stoppage or regulation of the supply of electricity or water or any other service.**

Therefore, a show cause notice is being issued as to why the aforesaid Consent to Operate application referred above be not refused and directions for closure of the industry including disconnection of electric connection and water supply be not confirmed. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents/evidence **within 15 days** to this office failing which Consent to Establish & Consent to Operate applications referred above shall be refused and directions for closure under Water Act and Air Act shall be confirmed without any further notice.

Yours sincerely,

- 8d -

(Pooja)

Regional Officer

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Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
 Opp. Road No 5, VKIA, Sikar Road, Jaipur
 E-mail ID : rorpcb.jaipur@gmail.com
 Phone: 0141-2850100

Regd. Post/Email

F.No. RPCB/ROJP/N/AMR-269/1603

Date: - 22/01/2025

M/s Tanuj Industries,
Kh. No. 399, Village- Harmada,
Tehsil- Rampura Dabri, District-Jaipur.

Sub: - Show cause notice for intended refusal of Consent to Establish & Consent to Operate applications under section 25/26 of Water (Prevention & Control of Pollution) Act 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and intended directions for closure under section 33 (A) of Water (Prevention & Control of Pollution) Act 1974 and under section 31 (A) of Air (Prevention & Control of Pollution) Act 1981 for your plant at **Kh. No. 399, Village- Harmada, Tehsil- Rampura Dabri, District-Jaipur.**

Ref: - 1. Consent to Establish & Consent to Operate applications dated 30.12.2024.
 2. Hon'ble NGT Order dated 26.11.2024 in OA No. 248/2024.
 3. Inspection report dated 08.01.2025.

Sir,

1. Whereas, the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan with effect from 23.03.1974 and has been enacted to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
2. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") came into force in the State of Rajasthan with effect from 16.05.1981 and has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, Section 25/26 of the Water Act provides that no person shall without the previous Consent of the State Board, establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.

4. And whereas, under the provisions of Section 21 of the Air Act, no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board
5. And whereas, keeping this in view the Rajasthan State Pollution Control Board (herein after called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air and water pollution.
6. And whereas, the unit is being operated in the name & style of **Tanuj Industries**, (herein after referred to as the 'unit') at **Kh. No. 399, Village- Harmada, Tehsil- Rampura Dabri, District-Jaipur**.
7. And whereas, Hon'ble NGT passed an order dated 26.11.2024 in OA No. 248/2024 Sunil Kumar Saini V/s RSPCB & Ors in reference to complaint related to noise, air, and water pollution in Mahadev Nagar, Harmada, Jaipur.
8. And whereas, unit has submitted Consent to Establish-fresh & Consent to Operate-fresh applications on dated 30.12.2024.
9. **And whereas, the referred applications were examined by the State Board and following deficiencies w.r.t. documents/information have been observed:**
 - **Unit has not submitted actual date of commencement along with documentary evidence i.e. copy of first sale bill, without which adequacy of fee cannot be adjudged.**
 - **Unit has not submitted reply of refusal letter dated 31.01.2024.**
 - **Unit has not submitted document of land ownership/ rent agreement.**
 - **Distance certificate issued from competent authority for proposed project from Eco sensitive zones, Jamwaramgarh, Sariska, Nahargarh wild life sanctuary, Sariska Tiger Reserve, Critical tiger habitat etc. has not been submitted.**
 - **Unit has submitted application at Kh. No. 399, Village- Harmada, Tehsil- Rampura Dabri, Jaipur, whereas unit named M/s Shankar Engineering Works and M/s Shri Govind Engineering have also submitted application at the same site address, matter needs clarification.**
 - **Unit has submitted CA certificate of Capital investment without UDIN Number.**
 - **Unit has not submitted details of washing of raw material i.e. plastic pipe/ jar.**
10. **And whereas, in reference to Hon'ble NGT order dated 26.11.2024, Ambient air quality monitoring was carried out by officials of RSPCB on 08.01.2025 at**

rooftop of complainant's house when the unit was operational and observed that Particulate Matter was found to be 219 $\mu\text{g}/\text{m}^3$, which is exceeding the prescribed limit of 100 $\mu\text{g}/\text{m}^3$.

11. And whereas, in reference to Hon'ble NGT order dated 26.11.2024, Ambient level noise monitoring was carried out by officials of RSPCB on 08.01.2025 at main gate of complainant's house when the unit was operational and observed that noise level (L_{eq}) was found to be 60.1 dB, which is exceeding the prescribed limit of 55 dB.
12. And whereas, the above observation clearly reveals that industry has violated the provisions of the Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.
13. And whereas, above stated violations of the provisions of the Water Act & Air Act have been viewed seriously by the Board.
14. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31(A) of the Air Act and 33(A) of the Water Act and in performance of their functions under the said Act, issue direction in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which include the power to direct: -
 - a). **The closure, prohibition or regulation of any industry, operation, or process or**
 - b). **Stoppage or regulation of the supply of electricity or water or any other service.**

Therefore, a show cause notice is being issued as to why the aforesaid Consent to Operate application referred above be not refused and directions for closure of the industry including disconnection of electric connection and water supply be not confirmed. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents/evidence **within 15 days** to this office failing which Consent to Establish & Consent to Operate applications referred above shall be refused and directions for closure under Water Act and Air Act shall be confirmed without any further notice.

Yours sincerely,

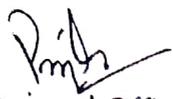
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(Pooja)

Regional Officer

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Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board

Opp. Road No 5, VKIA, Sikar Road, Jaipur

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Phone: 0141-2850100

Regd. Post/Email

F.No. RPCB/ROJP/N/AD-4343/1593

Date: - 22/01/2025

M/s Shankar Engineering Works,
Kh. No. 399, Village- Harmada,
Tehsil- Rampura Dabri, District-Jaipur.

Sub: - Show cause notice for intended refusal of Consent to Operate application under section 25/26 of Water (Prevention & Control of Pollution) Act 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and intended directions for closure under section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 and under section 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 for your plant at **Kh. No. 399, Village- Harmada, Tehsil- Rampura Dabri, District-Jaipur.**

Ref: - 1. Consent to Operate application dated 29.12.2024.
 2. Hon'ble NGT Order dated 26.11.2024 in OA No. 248/2024.
 3. Inspection report dated 08.01.2025.

Sir,

1. Whereas, the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan with effect from 23.03.1974 and has been enacted to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
2. And whereas the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") came into force in the State of Rajasthan with effect from 16.05.1981 and has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, Section 25/26 of the Water Act provides that no person shall without the previous Consent of the State Board, establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
4. And whereas, under the provisions of Section 21 of the Air Act, no person shall without previous consent of the State Board, establish or operate any industrial

plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board

5. And whereas, keeping this in view the Rajasthan State Pollution Control Board (herein after called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air and water pollution.
6. And whereas, the unit is being operated in the name & style of **M/s Shankar Engineering Works**, (herein after referred to as the 'unit') at **Kh. No. 399, Village-Harmada, Tehsil- Rampura Dabri, District-Jaipur**.
7. And whereas, Hon'ble NGT passed an order dated 26.11.2024 in OA No. 248/2024 Sunil Kumar Saini V/s RSPCB & Ors in reference to complaint related to noise, air, and water pollution in Mahadev Nagar, Harmada, Jaipur.
8. And whereas, unit has submitted Consent to Operate-fresh application on dated 29.12.2024.
9. **And whereas, the referred application was examined by the State Board and following deficiencies w.r.t. documents/information have been observed:**
 - **Required fee for CTO is Rs. 6000 /-, whereas unit has deposited Rs. 4500 /- only. Therefore, fee inadequate.**
 - **Unit has not submitted document of land ownership/ rent agreement.**
 - **Distance certificate issued from competent authority for proposed project from Eco sensitive zones, Jamwaramgarh, Sariska, Nahargarh wild life sanctuary, Sariska Tiger Reserve, Critical tiger habitat etc. has not been submitted.**
 - **Unit has submitted application at Kh. No. 399, Village- Harmada, Tehsil- Rampura Dabri, Jaipur, whereas unit named M/s Shri Govind Engineering and M/s Tanuj Industries have also submitted application at the same site address, matter needs clarification.**
 - **Unit has submitted application for Consent to Operate for product job work of agricultural equipment, whereas submitted CA certificate for project feed supplement and is without UDIN Number, requires clarification.**
10. **And whereas, in reference to Hon'ble NGT order dated 26.11.2024, Ambient air quality monitoring was carried out by officials of RSPCB on 08.01.2025 at rooftop of complainant's house when the unit was operational and observed that Particulate Matter was found to be 219 µg/m³, which is exceeding the prescribed limit of 100 µg/m³.**

11. And whereas, in reference to Hon'ble NGT order dated 26.11.2024, Ambient level noise monitoring was carried out by officials of RSPCB on 08.01.2025 at main gate of complainant's house when the unit was operational and observed that noise level (L_{eq}) was found to be 60.1 dB, which is exceeding the prescribed limit of 55 dB.
12. And whereas, the above observation clearly reveals that industry has violated the provisions of the Water (Prevention and Control of Pollution) Act, 1974 *or* Air (Prevention & Control of Pollution) Act, 1981.
13. And whereas, above stated violations of the provisions of the Water Act *or* Air Act have been viewed seriously by the Board.
14. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31(A) of the Air Act and 33(A) of the Water Act and in performance of their functions under the said Act, issue direction in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which include the power to direct: -
- a). **The closure, prohibition or regulation of any industry, operation, or process or**
 - b). **Stoppage or regulation of the supply of electricity or water or any other service.**

Therefore, a show cause notice is being issued as to why the aforesaid Consent to Operate application referred above be not refused and directions for closure of the industry including disconnection of electric connection and water supply be not confirmed. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents/evidence **within 15 days** to this office failing which Consent to Operate application referred above shall be refused and directions for closure under Water Act and Air Act shall be confirmed without any further notice.

Yours sincerely,

- 8d -

(Pooja)

Regional Officer

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Regional Officer



Annexure - 2

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Regd. Post/Email

F.No. RPCB/ROJP/N/AD-4343/ 162

Date: - 23/04/2025

M/s Shankar Engineering Works,
Kh. No. 399, Village- Harmada,
Tehsil- Rampura Dabri, District - Jaipur.

Subject: - Show cause notice for intended direction for closure under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act 1981.

Reference: - (i) Hon'ble NGT Order dated 26/11/2024 in OA No. 248/2024.
(ii) Refusal letter of Consent to operate application dated 11/02/2025.

Sir,

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan with effect from 23.03.1974 and has been enacted to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
2. And whereas the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") came into force in the State of Rajasthan with effect from 16.05.1981 and has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas, Section 25/26 of the Water Act provides that no person shall without the previous Consent of the State Board, establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
4. And whereas, under the provisions of Section 21 of the Air Act, no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
5. And whereas, keeping this in view the Rajasthan State Pollution Control Board (herein after called as the "Board") has been conferred powers to take such steps as are necessary for the prevention control & abatement of air and water pollution.
6. And whereas, M/s Shankar Engineering Works (herein after referred to as the 'unit') is engaged in job work of agriculture Equipment located at Kh. No. 399, Village- Harmada, Tehsil- Rampura Dabri, District- Jaipur.
7. And whereas, Hon'ble NGT passes an order dated 26/11/2024 in OA No. 248 2024 Sunil Kumar Saini V/s RSPCB & Ors in reference to complaint related to noise, air and water pollution in mahadev Nagar, Harmada, Jaipur.



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
Opposite Road No. 5, VKIA, Sikar Road, Jaipur
E-mail: rorpcb.jaipur@gmail.com



8. And whereas, last application for consent to operate has been refused vide letter dated 11/02/2025 for the reasons mentioned therein.
9. And whereas, unit has failed to submit fresh application for consent to operate and operating without obtaining prior consent from the State Board.
10. And whereas, the above observation clearly reveals that industry has violated the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.
11. And whereas, above stated violations of the provisions of the Air Act and Water Act has been viewed seriously by the Board.
12. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 31(A) of the Air Act and 33(A) of the Water Act and in performance of their functions under the said Act, issue direction in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which include the power to direct: -
 - a. The closure, prohibition or regulation of any industry, operation, or process or
 - b. Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, a show cause notice is being issued as to why the directions for closure of the industry including disconnection of electric connection and water supply be not confirmed. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents/evidence **within 15 days** to this office failing to which directions for closure under Water Act and Air Act shall be confirmed without any further notice.

Yours sincerely,

(Pooja)

Regional Officer

OC

Copy to the following: -

1. Master File, Regional Office, RSPCB, Jaipur-North.

Regional Officer

OC



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone :0141-27168049,2716800 e-mail :member-secretary@rpcb.nic.in
Help LineNo. :0141-2716877



F.11 (01) RPCB/Noise (Vol.II)/ 2025-26/ 228

Date: 29/7/2025

Regional Officer,
Regional Office,
Rajasthan State Pollution Control Board,
Jaipur (North).

Subject: - Result of Ambient Noise level monitoring of 03 samples received on dated 26/07/2025.

Sir,

With reference to above subject, it is submitted that the analysis reports of following noise samples having lab sample nos. 9133, 9134 & 9135 collected by Board officials have been prepared and enclosed for your reference.

S. No.	Lab Sample No.	Name of Industry/Place
1.	9133	Shri Govind Engineering, Khasra No. 399, Vill-Harmada, Rampura Dabri, Jaipur. (Unit id- 130283)
2.	9134	Shankar Engineering Works, Khasra No.399, Vill-Harmada, Rampura Dabri, Jaipur. (Unit id- 139995)
3.	9135	Tanuj Industries, Khasra No. 399, Vill-Harmada, Rampura Dabri, Jaipur. (Unit id- 130306)

This bears approval of competent authority.

Yours Sincerely,

(Shweta Gupta)
Senior Scientific Officer
GIC (Noise Monitoring & I)

Signature valid

Digitally signed by Shweta Gupta
Designation: Senior Scientific
Officer
Date: 2025.07.29 11:10:28 IST
Reason: Approved



2

olc

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 26/07/2025

MONITORED BY : NIRANJAN AFAL, ISO, Jaipur (N)

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	9134	SHANKAR ENGINEERING WORKS,399 Village Harmada Tehsil Rampura Dawri Jaipur,JAIPUR Tehsil:Jaipur(VKIA) District:JAIPUR	Ambient Noise Monitoring at Main gate of Unit	25/07/2025	54.1	ND

Shree

BOARD ANALYST

Rajasthan State Pollution Control Board

* ND = Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 26/07/2025

MONITORED BY : NIRANJAN ATAL, ISO, Jaipur (N)

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time (Leq dB(A))	Noise Level In Night Time (Leq dB(A))
1	9133	SHRI GOVIND ENGINEERING, KHASRA NO.399 VILLAGE HARMADA TEHSIL RAMPURA DABRI JAIPUR JAIPUR Tehsil: Amber District: JAIPUR	Ambient Noise Monitoring at Main gate of Unit	25/07/2025	50.5	ND

Shruti

BOARD ANALYST

Rajasthan State Pollution Control Board

* ND = Not Done

20/25 3:11 PM

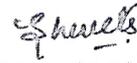
Summary Report

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 26/07 2025

MONITORED BY : NIRANJAN ATAL, JSO, Jaipur (N)

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	9135	TANUJ INDUSTRIES, KHASRA NO.399 VILLAGE, HARMADA JODLA TEHSIL RAMPURA DAWRI JAIPUR JAIPUR Tehsil:Amber District:JAIPUR	Ambient Noise Monitoring at Main gate of Unit	25/07/2025	48.9	ND



BOARD ANALYST

Rajasthan State Pollution Control Board

* ND = Not Done



Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
 Opp Road No 5, VKIA, Sikar Road, Jaipur
 Phone: 0141-2332263



Registered

File No : F(Tech)/JAIPUR(Amber)/8847()/2025-2026/839-840

Order No : 2025-2026/Jaipur (N)/14170

Dispatch Date: Jul 29 2025 6:16PM

Unit Id : 130283

M/s SHRI GOVIND ENGINEERING

KHASRA NO.399 VILLAGE HARMADA TEHSIL

RAMPURA DABRI JAIPUR , JAIPUR Tehsil:Amber

District:JAIPUR

Sub: Consent to Establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 05/03/2025 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder, **is hereby granted** for your **SHRI GOVIND ENGINEERING plant** situated / proposed at **KHASRA NO399 VILLAGE HARMADA TEHSIL RAMPURA DABRI JAIPUR JAIPUR Tehsil:Amber District:JAIPUR**, Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

- 1 That this Consent to Establish is valid for a period from **05/03/2025 to 28/02/2030 or date of commencement of production / commissioning of the project or activities whichever is earlier**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity / Capacity
Job Work of Agricultural Equipment	Product	15,000.00 NO'S/MONT H

- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish.

Signature valid

Digitally signed by Pooja
 Date: 2025.07.30 10:38:00 IST
 Reason: Self Attested
 Location:





Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
 Opp Road No 5, VKIA, Sikar Road, Jaipur
 Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/8847()/2025-2026/839-840

Order No : 2025-2026/Jaipur (N)/14170

Dispatch Date: Jul 29 2025 6:16PM

Unit Id : 130283

- 4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.
- 5 That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Quantity of effluent to be recycled (KLD)	Quantity of treated effluent to be disposed (KLD) and mode of disposal
Domestic Sewage	0.300	NIL	0.300 Septic Tank and Soakpit

- 6 This consent is not evidence for ascertaining entitlement of land
- 7 That unit shall not generate & discharge any industrial waste water in or outside the premises of the unit and unit shall maintain zero discharge status.
- 8 That if the project cost exceed Rs.58 Lacs, the unit shall take/obtain modification in consent to establish/operate after paying fee as applicable.
- 9 That the industry shall not carry out any process / production / operation which attracts provision of EIA, Notification, 2006
- 10 That unit shall provide adequately designed rain water harvesting structures, to recharge the ground water.
- 11 That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority .
- 12 That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time
- 13 That entire domestic effluent generated shall be disposed off through septic tank & soak pit
- 14 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises

Signature valid

Digitally signed by Pooja
 Date: 2025.07.30 10:38:00 IST
 Reason: Self Attested
 Location:





Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
 Opp Road No 5, VKIA, Sikar Road, Jaipur
 Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/8847()/2025-2026/839-840

Order No: 2025-2026/Jaipur (N)/14170

Dispatch Date: Jul 29 2025 6:16PM

Unit Id : 130283

- 15 That this consent to operate shall be subject to compliance of any direction or order passed by the court of law
- 16 That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the unit falls/comes under such area/purview or scope of concern of forest, eco sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department, any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent. The project proponent shall ensure to operate the unit only after obtaining the permission from the departments in concern (if applicable).
- 17 That unit shall provide adequate pollution control measures for control of fugitive air pollution.
- 18 That in case of usage of ground water, the Project Proponent must obtain NOC from CGWA within one month from the date of CTE/CTO, unless falling in exempted category as per Ministry of Jal Shakti, Government of India Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto
- 19 That submission of any incorrect or partial information/false documents or concealment or misrepresentation of material facts shall make the applicant/industry/ process/ project liable for legal action, jointly as well as severally, under the provisions of the Indian Penal Code'1860, Information Technology Act'2000, Water (Prevention & Control of Pollution) Act' 1974 which may include imprisonment and/or penalty as per the provisions of the statutes.
- 20 That no metal surface treatment i.e. pickling/plating/polishing/electroplating/paint stripping/ phosphating or finishing/ anodizing/ enameling/ galvanizing/heat treatment etc. shall be carried out in the unit.
- 21 That unit shall not install any other source of air pollution i.e. D.G. Set or Boiler etc. without obtaining prior consent to establish from the State Board
- 22 That the industry shall ensure that noise from the unit does not exceed the prescribed noise standards for Industrial area i.e. 75 dB (A) Leq during day time and 70 dB (A) Leq during night time to meet the prescribed ambient noise standards. Day time is reckoned between 6 AM to 10 PM and night time is reckoned between 10 PM to 6 AM
- 23 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality

Page 3 of 5

Signature valid

Digitally signed by Pooja
 Date: 2025.07.30 10:38:00 IST
 Reason: Self Attested
 Location:





Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
 Opp Road No 5, VKIA, Sikar Road, Jaipur
 Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/8847()/2025-2026/839-840

Order No: 2025-2026/Jaipur (N)/14170

Dispatch Date: Jul 29 2025 6:16PM

Unit Id : 130283

- 24 That unit shall carryout plantation within the premises in at least 33% of the total plot area
- 25 That any incorrect information submitted in the consent application form affidavit shall make the industry liable for legal action under section 43 of the Water Act and under section 38 of the Air Act
- 26 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of compliance of the Water Act and Air Act.
- 27 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 28 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Jaipur (N)]

Page 4 of 5

Signature valid

Digitally signed by Pooja
 Date: 2025.07.30 10:38:00 IST
 Reason: Self Attested
 Location:





Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
Opp Road No 5, VKIA, Sikar Road, Jaipur
Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/8847()/2025-2026/839-840

Order No : 2025-2026/Jaipur (N)/14170

Dispatch Date: Jul 29 2025 6:16PM

Unit Id : 130283

(A): Copy to:-

1 Master File.

Regional Officer[Jaipur (N)]

Signature valid

Digitally signed by Pooja
Date: 2025.07.30 10:38:00 IST
Reason: Self Attested
Location:





Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
 Opp Road No 5, VKIA, Sikar Road, Jaipur
 Phone: 0141-2332263



Registered

File No : F(Tech)/JAIPUR(Amber)/7401()/2025-2026/841-842

Order No : 2025-2026/Jaipur (N)/14171

Date: Jul 29 2025 6:22PM

Unit Id : 130283

M/s SHRI GOVIND ENGINEERING

KHASRA NO.399 VILLAGE HARMADA TEHSIL RAMPURA

DABRI JAIPUR , JAIPUR Tehsil:Amber

District:JAIPUR

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 22/07/2025 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is **hereby granted** for your **SHRI GOVIND ENGINEERING** plant situated at **KHASRA NO399 VILLAGE HARMADA TEHSIL RAMPURA DABRI JAIPUR JAIPUR Tehsil:Amber District:JAIPUR** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 22/07/2025 to 30/06/2035 .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Job Work of Agricultural Equipment	Product	15,000.00 NO'S/MONTH

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature valid

Digitally signed by Pooja
 Date: 2025.07.29 18:22:51 IST
 Reason: Self Attested
 Location:





Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
 Opp Road No 5, VKIA, Sikar Road, Jaipur
 Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/7401()/2025-2026/841-842

Date: Jul 29 2025 6:22PM

Order No : 2025-2026/Jaipur (N)/14171

Unit Id : 130283

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	0.300	NIL	0.300 Septic Tank and Soakpit

- 5 This consent is not evidence for ascertaining entitlement of land
- 6 That unit shall not generate & discharge any industrial waste water in or outside the premises of the unit and unit shall maintain zero discharge status.
- 7 That if the project cost exceed Rs.58 Lacs, the unit shall take/obtain modification in consent to establish/operate after paying fee as applicable.
- 8 That the industry shall not carry out any process / production / operation which attracts provision of EIA, Notification, 2006
- 9 That unit shall provide adequately designed rain water harvesting structures, to recharge the ground water.
- 10 That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority .
- 11 That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time
- 12 That entire domestic effluent generated shall be disposed off through septic tank & soak pit
- 13 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises
- 14 That this consent to operate shall be subject to compliance of any direction or order passed by the court of law

Signature valid

Digitally signed by Pooja
 Date: 2025.07.29 18:22:51 IST
 Reason: Self Attested
 Location:





Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
 Opp Road No 5, VKIA, Sikar Road, Jaipur
 Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/7401()/2025-2026/841-842

Order No : 2025-2026/Jaipur (N)/14171

Date: Jul 29 2025 6:22PM

Unit Id : 130283

- 15 That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the unit falls/comes under such area/purview or scope of concern of forest, eco sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department, any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent. The project proponent shall ensure to operate the unit only after obtaining the permission from the departments in concern (if applicable).
- 16 That unit shall provide adequate pollution control measures for control of fugitive air pollution.
- 17 That in case of usage of ground water, the Project Proponent must obtain NOC from CGWA within one month from the date of CTE/CTO, unless falling in exempted category as per Ministry of Jal Shakti, Government of India Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto
- 18 That submission of any incorrect or partial information/false documents or concealment or misrepresentation of material facts shall make the applicant/industry/ process/ project liable for legal action, jointly as well as severally, under the provisions of the Indian Penal Code'1860, Information Technology Act'2000, Water (Prevention & Control of Pollution) Act' 1974 which may include imprisonment and/or penalty as per the provisions of the statutes.
- 19 That no metal surface treatment i.e. pickling/plating/polishing/electroplating/paint stripping/ phosphating or finishing/ anodizing/ enameling/ galvanizing/heat treatment etc. shall be carried out in the unit.
- 20 That unit shall not install any other source of air pollution i.e. D.G. Set or Boiler etc. without obtaining prior consent to establish from the State Board
- 21 That the industry shall ensure that noise from the unit does not exceed the prescribed noise standards for Industrial area i.e. 75 dB (A) Leq during day time and 70 dB (A) Leq during night time to meet the prescribed ambient noise standards. Day time is reckoned between 6 AM to 10 PM and night time is reckoned between 10 PM to 6 AM
- 22 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality
- 23 That unit shall carry out plantation within the premises in at least 33% of the total plot area

Signature valid

Digitally signed by Pooja
 Date: 2025.07.29 18:22:51 IST
 Reason: Self Attested
 Location:





Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
 Opp Road No 5, VKIA, Sikar Road, Jaipur
 Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/7401()/2025-2026/841-842

Date: Jul 29 2025 6:22PM

Order No: 2025-2026/Jaipur (N)/14171

Unit Id : 130283

- 24 That any incorrect information submitted in the consent application form affidavit shall make the industry liable for legal action under section 43 of the Water Act and under section 38 of the Air Act
- 25 That the industry shall apply for renewal of consent to operate before 02 months from expiry of this consent.
- 26 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.
- 27 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 28 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 29 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 30 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 31 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 32 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

Signature valid

Digitally signed by Pooja
 Date: 2025.07.29 18:22:51 IST
 Reason: Self Attested
 Location:





Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
 Opp Road No 5, VKIA, Sikar Road, Jaipur
 Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/7401()/2025-2026/841-842

Order No : 2025-2026/Jaipur (N)/14171

Date: Jul 29 2025 6:22PM

Unit Id : 130283

- 33 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 34 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Jaipur (N)]

(A): **Copy to:-**

1 Master File.

Regional Officer[Jaipur (N)]

Signature valid

Digitally signed by Pooja
 Date: 2025.07.29 18:22:51 IST
 Reason: Self Attested
 Location:



**Rajasthan State Pollution Control Board**

Opp Road No 5, VKIA, Sikar Road, Jaipur

Phone: 0141-2332263 Fax: 7073581777

Registered

ACKNOWLEDGEMENT OF APPLICATION FOR CONSENT UNDER THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 FOR SMALL SCALE / TINY INDUSTRIES UNDER GREEN CATEGORY UPTO AN INVESTMENT OF RS. 5.00 CRORES.

File No : F(Tech)/JAIPUR(Jaipur(VKIA))/8774(1)/2025-2026/837-838

Order No : 2025-2026/Jaipur (N)/14169

Date : 29/07/2025

From :

Regional Officer[Jaipur (N)]
Rajasthan State Pollution Control Board,
Opp Road No 5, VKIA, Sikar Road, Jaipur

To,

M/s SHANKAR ENGINEERING WORKS (UnitID:139995)
399 Village Harmada Tehsil Rampura Dawri Jaipur , JAIPUR Tehsil:Jaipur(VKIA)
District:JAIPUR

I / We hereby acknowledge the receipt, in this office, on 19/06/2025 of your application dated 19/06/2025 for **Consent to Operate** for (project / process / activity name) **SHANKAR ENGINEERING WORKS** under **section of 21 of the Air(Prevention & Control of Pollution) Act,1981 and section of 25 of the Water(Prevention & Control of Pollution) Act,1974** having capital cost of the project Rs. 7.00 Lacs duly filled in and accompanied by prescribed fee Rs. 6,000.00 and requisite documents.

This acknowledgement of the consent application shall be treated as **Consent to Operate**, of the State Board, under **section of 21 of the Air(Prevention & Control of Pollution) Act,1981 and section of 25 of the Water(Prevention & Control of Pollution) Act,1974** ,to **Consent to Operate** your industry at **KHASRA NO399 Village Harmada Tehsil Rampura Dawri Jaipur JAIPUR Tehsil:Jaipur(VKIA) District:JAIPUR** and there would be no need for the industry to obtain periodical renewal of consent, till

1.The acknowledgement shall be subject to the provisions of the Water (Prevention & Control of Pollution) Act,1974, the Air (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.

2.This acknowledgement will not be used as an evidence for ascertaining the land title and its use.

3.The acknowledgement is from the point of view of control of pollution, and does not absolve the unit from making compliance of the other statutory obligations, prescribed under any other law or instrument, for the time being in force and the directions passed by the Hon'ble Courts.

4.The State Board shall have the right to conduct random checks or call information from the unit and make a formal consent order prescribing conditions etc., as required.

5.The Industry falls under **Green Category - Engineering and Fabrication Units (without metal treatment)** as per Head Office Order No. F.14(23) Policy/RPCB/Plg./153-189 dated 02/06/2020.

Signature valid

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Date: 2025.07.29 18:15:01 IST
Reason: Self Attested
Location:



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- 1 (i) That this acknowledgement is being issued for Job work of Agriculture Equipment @ 40000, NOS./ANNUM.
- (ii) The applicant/industry/process/project shall have to comply with the provisions of Water (Prevention & Control of Pollution) Act'1974, Air (Prevention & Control of Pollution) Act'1981 & Environment (Protection) Act'1986 & the standards prescribed there under along with the general guidelines and/or directions issued by the Central Pollution Control Board or the Rajasthan State Pollution Control Board time to time.
- (iii) That in case of usage of ground water, the Project Proponent must obtain NOC from CGWA within one month from the date of issue of CTE/CTO, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto
- (iv) That this acknowledgement is being issued on the basis of documents/ information uploaded by the applicant/ industry/ process/ project. The liability of veracity and correctness of the uploaded document/ information shall solely be of the applicant only.
- (v) In case, any direction for closure has been issued by the State Board for the same premises and has not been withdrawn, then this acknowledgment shall not be considered as consent, in any case and shall be treated null & void.
- (vi) Any wrong or partial information/ concealment of facts or deviation from material facts shall make this acknowledgement null & void.
- (vii) That this acknowledgement of consent application shall cease to be valid in case of any change in product/ process/ operation/raw material/ capacity/ area or in information/ document submitted/uploaded at the time of seeking consent.
- (viii) That submission of any incorrect or partial information/false documents or concealment or misrepresentation of material facts shall make the applicant/ industry/ process/ project liable for legal action, jointly as well as severally, under the provisions of the Indian Penal Code'1860, Information Technology Act'2000, Water (Prevention & Control of Pollution) Act'1974 & Air (Prevention & Control of Pollution) Act'1981, which may include imprisonment and/or penalty as per the provisions of the statutes.
- (ix) It shall be responsibility of the applicant and/or owner of land to ensure that the land use confirms the appropriate conversion for the intended purpose.
- (x) That unit shall operate adequate pollution control measures for control of fugitive air pollution.
- (xi) That if the project cost exceed Rs.7 Lacs, the unit shall take/obtain modification in consent to establish/operate after paying fee as applicable.
- (xii) That this acknowledgment shall be subject to compliance of any direction or order passed by court of law in the matter.
- (xiii) That unit shall carryout plantation within the premises in at least 33% of the total plot area.
- (xiv) No water shall be used in process without prior permission of State Board.
- (xv) Unit shall not install any source of air pollution i.e. Boiler, D.G. Set, dryer etc without prior permission of State Board.
- (xvi) That adequate pollution control measures shall be installed and operated to control fugitive emissions generated from process.
- (xvii) That unit shall not carry out printing and polishing activities in the unit.
- (xviii) That industry shall not use ink or solvent at any stage in the process/activities and shall not engage in any printing/dyeing process, if found, this acknowledgement shall be treated as null & void without any further correspondence.
- (xix) That total fresh water requirement for the industry shall not exceed to 0.5 KLD for domestic use and same shall be met from outside water supply.
- (xx) That this acknowledgment is subject to post audit/verification of pollution control measures and consent conditions. In case it is found during post inspection that the Unit has flouted conditions of the consent and/or is having inadequate pollution control measures and/or unable to meet the prescribed standards, this consent will be revoked without any further notice in the matter.
- (xxi) That the generated domestic sewage(0.2 KLD) shall be disposed through scientifically designed Septic tank and Soak Pit.
- (xxii) That unit shall not carry out any metal surface treatment i.e. pickling, galvanizing, electroplating etc. in the unit's premises.
- (xxiii) That unit shall not generate any hazardous waste covered under the provisions of the

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Date: 2023.07.29 18:15:01 IST
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Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(xxiv) That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the unit falls/comes under such area/ purview or scope of concern of forest, eco sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns ie forest department. Wild Life Board or other departments is of project proponent. The project proponent shall ensure to operation of the unit only after obtaining the permission from the departments in concern (if applicable).

This acknowledgement is in accordance with the directions issued by the Central Pollution Control Board vide letter no. B - 29014/1/90/PCI - I/17793 dated 21-10-1992.

Copy To :

Regional Officer[Jaipur (N)]

1 Master File.

Regional Officer[Jaipur (N)]

Signature valid

Digitally signed by Pooja
Date: 2025.07.29 18:15:01 IST
Reason: Self Attested
Location:





Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
 Opp Road No 5, VKIA, Sikar Road, Jaipur
 Phone: 0141-2332263



Registered

File No : F(Tech)/JAIPUR(Amber)/7400(1)/2025-2026/833-834

Order No : 2025-2026/Jaipur (N)/14167

Dispatch Date: Jul 29 2025 6:14PM

Unit Id : 130306

M/s TANUJ INDUSTRIES

KHASRA NO.399 VILLAGE HARMADA JODLA TEHSIL.

RAMPURA DAWRI JAIPUR , JAIPUR Tehsil:Amber

District:JAIPUR

Sub: Consent to Establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 18/03/2025 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder, **is hereby granted** for your **TANUJ INDUSTRIES plant** situated / proposed at **KHASRA NO 399 VILLAGE HARMADA JODLA TEHSIL RAMPURA DAWRI JAIPUR Tehsil:Amber District:JAIPUR**, Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

- 1 That this Consent to Establish is valid for a period from **18/03/2025 to 28/02/2030 or date of commencement of production / commissioning of the project or activities whichever is earlier.**
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity / Capacity
Job work of agriculture Equipment	Product	20,000.00 NOS./ANNU M
Plastic Grinding without washing	Product	50.00 MT PER ANNUM

- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish.

Signature valid

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 Date: 2025.07.29 18:14:37 IST
 Reason: Signed
 Location:





Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
 Opp Road No 5, VKIA, Sikar Road, Jaipur
 Phone: 0141-2332263

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File No : F(Tech)/JAIPUR(Amber)/7400(1)/2025-2026/833-834

Dispatch Date: Jul 29 2025 6:14PM

Order No : 2025-2026/Jaipur (N)/14167

Unit Id : 130306

- 4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.
- 5 That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Quantity of effluent to be recycled (KLD)	Quantity of treated effluent to be disposed (KLD) and mode of disposal
Domestic Sewage	0.300	NIL	0.300 Septic Tank and Soakpit

- 6 This consent is not evidence for ascertaining entitlement of land
- 7 That unit shall not generate & discharge any industrial waste water in or outside the premises of the unit and unit shall maintain zero discharge status.
- 8 That if the project cost exceed Rs.18.6 Lacs, the unit shall take/obtain modification in consent to establish/operate after paying fee as applicable.
- 9 That the industry shall not carry out any process / production / operation which attracts provision of EIA, Notification, 2006
- 10 That unit shall provide adequately designed rain water harvesting structures, to recharge the ground water.
- 11 That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority .
- 12 That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time
- 13 That entire domestic effluent generated shall be disposed off through septic tank & soak pit
- 14 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises

Signature valid

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 Date: 2025.07.29 18:14:37 IST
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Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
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File No : F(Tech)/JAIPUR(Amber)/7400(1)/2025-2026/833-834

Order No: 2025-2026/Jaipur (N)/14167

Dispatch Date: Jul 29 2025 6:14PM

Unit Id : 130306

- 15 That this consent to operate shall be subject to compliance of any direction or order passed by the court of law
- 16 That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the unit falls/comes under such area/purview or scope of concern of forest, eco sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department, any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent. The project proponent shall ensure to operate the unit only after obtaining the permission from the departments in concern (if applicable).
- 17 That unit shall provide adequate pollution control measures for control of fugitive air pollution.
- 18 That in case of usage of ground water, the Project Proponent must obtain NOC from CGWA within one month from the date of CTE/CTO, unless falling in exempted category as per Ministry of Jal Shakti, Government of India Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto
- 19 That submission of any incorrect or partial information/false documents or concealment or misrepresentation of material facts shall make the applicant/industry/ process/ project liable for legal action, jointly as well as severally, under the provisions of the Indian Penal Code'1860, Information Technology Act'2000, Water (Prevention & Control of Pollution) Act' 1974 which may include imprisonment and/or penalty as per the provisions of the statutes.
- 20 That no metal surface treatment i.e. pickling/plating/polishing/electroplating/paint stripping/ phosphating or finishing/ anodizing/ enameling/ galvanizing/heat treatment etc. shall be carried out in the unit.
- 21 That unit shall not install any other source of air pollution i.e. D.G. Set or Boiler etc. without obtaining prior consent to establish from the State Board
- 22 That the industry shall ensure that noise from the unit does not exceed the prescribed noise standards for Industrial area i.e. 75 dB (A) Leq during day time and 70 dB (A) Leq during night time to meet the prescribed ambient noise standards. Day time is reckoned between 6 AM to 10 PM and night time is reckoned between 10 PM to 6 AM
- 23 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality

Signature valid

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 Date: 2025.07.29 18:14:37 IST
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Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
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File No : F(Tech)/JAIPUR(Amber)/7400(1)/2025-2026/833-834

Order No: 2025-2026/Jaipur (N)/14167

Dispatch Date: Jul 29 2025 6:14PM

Unit Id : 130306

- 24 That unit shall carryout plantation within the premises in at least 33% of the total plot area
- 25 That any incorrect information submitted in the consent application form affidavit shall make the industry liable for legal action under section 43 of the Water Act and under section 38 of the Air Act
- 26 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of compliance of the Water Act and Air Act.
- 27 That the grant of this Consent to Establish is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 28 That the grant of this Consent to Establish shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This Consent to Establish shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the Water Act and Air Act and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of Consent to Establish and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Jaipur (N)]

Signature valid

Digitally signed by Pooja
 Date: 2025.07.29 18:14:37 IST
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 Location:





Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
Opp Road No 5, VKIA, Sikar Road, Jaipur
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File No : F(Tech)/JAIPUR(Amber)/7400(1)/2025-2026/833-834
Order No : 2025-2026/Jaipur (N)/14167
Unit Id : 130306

Dispatch Date: Jul 29 2025 6:14PM

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Regional Officer[Jaipur (N)]

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Rajasthan State Pollution Control Board
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 Phone: 0141-2332263



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File No : F(Tech)/JAIPUR(Amber)/7400(1)/2025-2026/835-836

Order No : 2025-2026/Jaipur (N)/14168

Date: Jul 29 2025 6:14PM

Unit Id : 130306

M/s TANUJ INDUSTRIES

KHASRA NO.399 VILLAGE HARMADA JODLA TEHSIL

RAMPURA DAWRI JAIPUR , JAIPUR Tehsil:Amber

District:JAIPUR

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 22/07/2025 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **TANUJ INDUSTRIES** plant situated at **KHASRA NO 399 VILLAGE HARMADA JODLA TEHSIL. RAMPURA DAWRI JAIPUR Tehsil:Amber District:JAIPUR** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **22/07/2025** to **30/06/2035** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Job work of agriculture Equipment	Product	20,000.00 NOS./ANNUM
Plastic Grinding without washing	Product	50.00 MT PER ANNUM

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature valid

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 Date: 2025.07.29 18:14:48 IST
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Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
 Opp Road No 5, VKIA, Sikar Road, Jaipur
 Phone: 0141-2332263

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File No : F(Tech)/JAIPUR(Amber)/7400(1)/2025-2026/835-836

Date: Jul 29 2025 6:14PM

Order No: 2025-2026/Jaipur (N)/14168

Unit Id : 130306

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	0.300	NIL	0.300 Septic Tank and Soakpit

- 5 This consent is not evidence for ascertaining entitlement of land
- 6 That unit shall not generate & discharge any industrial waste water in or outside the premises of the unit and unit shall maintain zero discharge status.
- 7 That if the project cost exceed Rs.18.6 Lacs, the unit shall take/obtain modification in consent to establish/operate after paying fee as applicable.
- 8 That the industry shall not carry out any process / production / operation which attracts provision of EIA, Notification, 2006
- 9 That unit shall provide adequately designed rain water harvesting structures, to recharge the ground water.
- 10 That unit shall not dig any borewell or abstract Ground Water without prior permission from the Central Ground Water Authority .
- 11 That unit shall have to achieve prescribed standards as per EP Act, 1986 and shall maintain requisite Pollution Control Measures to achieve prescribed standards all the time
- 12 That entire domestic effluent generated shall be disposed off through septic tank & soak pit.
- 13 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises
- 14 That this consent to operate shall be subject to compliance of any direction or order passed by the court of law

Signature valid

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 Date: 2025.07.29 18:14:48 IST
 Reason: Self Attested
 Location:





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Rajasthan State Pollution Control Board
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File No : F(Tech)/JAIPUR(Amber)/7400(1)/2025-2026/835-836

Order No : 2025-2026/Jaipur (N)/14168

Date: Jul 29 2025 6:14PM

Unit Id : 130306

- 15 That proponent shall obtain the necessary permission from the forest department, or other department/authority in concern if the unit falls/comes under such area/purview or scope of concern of forest, eco sensitive zone, conserved area and within the boundary limits of any national park, sanctuary or other area defined by the forest department, any authorities in concern time to time. The sole responsibility of obtaining the permission from the departments in concerns i.e forest department, Wild Life Board or other departments is of project proponent. The project proponent shall ensure to operate the unit only after obtaining the permission from the departments in concern (if applicable).
- 16 That unit shall provide adequate pollution control measures for control of fugitive air pollution.
- 17 That in case of usage of ground water, the Project Proponent must obtain NOC from CGWA within one month from the date of CTE/CTO, unless falling in exempted category as per Ministry of Jal Shakti, Government of India Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto
- 18 That submission of any incorrect or partial information/false documents or concealment or misrepresentation of material facts shall make the applicant/industry/ process/ project liable for legal action, jointly as well as severally, under the provisions of the Indian Penal Code'1860, Information Technology Act'2000, Water (Prevention & Control of Pollution) Act' 1974 which may include imprisonment and/or penalty as per the provisions of the statutes.
- 19 That no metal surface treatment i.e. pickling/plating/polishing/electroplating/paint stripping/ phosphating or finishing/ anodizing/ enameling/ galvanizing/heat treatment etc. shall be carried out in the unit.
- 20 That unit shall not install any other source of air pollution i.e. D.G. Set or Boiler etc. without obtaining prior consent to establish from the State Board
- 21 That the industry shall ensure that noise from the unit does not exceed the prescribed noise standards for Industrial area i.e. 75 dB (A) Leq during day time and 70 dB (A) Leq during night time to meet the prescribed ambient noise standards. Day time is reckoned between 6 AM to 10 PM and night time is reckoned between 10 PM to 6 AM
- 22 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality
- 23 That unit shall carry out plantation within the premises in at least 33% of the total plot area.

Signature valid

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Rajasthan State Pollution Control Board
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File No : F(Tech)/JAIPUR(Amber)/7400(1)/2025-2026/835-836

Order No : 2025-2026/Jaipur (N)/14168

Date: Jul 29 2025 6:14PM

Unit Id : 130306

- 24 That any incorrect information submitted in the consent application form affidavit shall make the industry liable for legal action under section 43 of the Water Act and under section 38 of the Air Act.
- 25 That the industry shall apply for renewal of consent to operate before 02 months from expiry of this consent.
- 26 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.
- 27 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 28 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 29 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 30 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 31 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 32 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

Signature valid

Digitally signed by Pooja
 Date: 2025.07.29 18:14:48 IST
 Reason: Self Attested
 Location:





Regional Office Jaipur (N)
Rajasthan State Pollution Control Board
 Opp Road No 5, VKIA, Sikar Road, Jaipur
 Phone: 0141-2332263

Registered

File No : F(Tech)/JAIPUR(Amber)/7400(1)/2025-2026/835-836

Order No : 2025-2026/Jaipur (N)/14168

Date: Jul 29 2025 6:14PM

Unit Id : 130306

- 33 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 34 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Jaipur (N)]

(A): **Copy to:-**

1 Master File

Regional Officer[Jaipur (N)]

Signature valid

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 Date: 2025.07.29 18:14:48 IST
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